

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 636 of 2020

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Vibha Agro Tech Ltd.

...Respondent

Present:

For Appellant: Mr. V M Kannan, Advocate.

**For Respondent: Mr. M. Srinivasan Rao and Mr. Joydip Bhattacharya,
Advocates.**

ORDER
(Through Virtual Mode)

27.11.2020: Pleadings have been completed. Rejoinder filed by the Appellant as well as written submissions filed by learned counsel for the parties are taken on record. Shri V. M. Kannan, Advocate representing the Appellant submit that the arguing counsel, Shri Sanjay Kumar is unable to address this Appellate Tribunal on account of being unwell. In view of the same, hearing in the appeal is adjourned.

Post the appeal 'for hearing' on **22nd January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Shreesha Merla]
Member (Technical)**

am/gc